

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).1314/2008

(From the judgement and order dated 06/03/2007 in
74/2004 of The HIGH COURT OF CALCUTTA)

FMA No.

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

MANAB KUMAR GUHA

Respondent(s)

(With appln(s) for permission to file additional documents and
prayer for interim relief and office report)
[FOR FINAL DISPOSAL]

Date: 11/12/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MR. JUSTICE J.M. PANCHALFor Petitioner(s) Mr. Vivek Tankha, ASG.
Mr. Naresh Kaushik, Adv.
Ms. Sadhana Sandhu, Adv.
Mr. Arvind Kumar Sharma, Adv.
Mr. B. Krishna Prasad, Adv.For Respondent(s) Ms. Asha Jain Madan, Adv.
Mr. Utpal Saha, Adv.UPON hearing counsel the Court made the following
O R D E RLearned counsel for the petitioners to summon
original record before the next date of hearing.Additional documents filed are taken on record.
(KALYANI GUPTA) (VINOD KULVI)
SR. P.A. COURT MASTER